

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

18

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/02/2018 AT 10.30 AM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/139/(IB)/2018  
NAME OF THE PETITIONER(S) : SAMRATH LIFTERS PVT LTD  
NAME OF THE RESPONDENT(S) : AKC INFRASTUCUTRES LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. Adv. SAAHIL MEMON  
a/w. Adv. SIDHARTHA  
SRIVASTAVA

Petitioner

**ORDER**

Counsel for the applicant present. It has been observed that the operational creditor has not filed an affidavit in accordance with the provisions of Sec. 9(3) (b) of IB Code, 2016. Seven days' time is granted for filing a fresh affidavit in order to make compliance under Sec. 9(3) (b) of IB Code, 2016. In the meantime, the Registry is directed to send notice to the corporate debtor. Counsel for the applicant is also directed to send private notice to the registered office of the corporate debtor and file an affidavit in proof of the same. Put up on 27.02.2018.

(S VIJAYARAGHAVAN)  
Member(Technical)

(CH. MOHD SHARIEF TARIQ)  
Member(Judicial)